

अशुल मेहता  
ANSHUL MEHTA  
मेट्रोपॉलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं. 25  
Court No. 25  
कडकालदुना कोर्ट, दिल्ली  
Kadkalduna Court, Delhi

STATE Vs. Ashwani @ Gulshan  
FIR No. 3081/20 PS Mayur Vihar  
U/s. 379 IPC

27.04.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the applicant /

accused Ashwani @ Bappi is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than two months now;
2. that the allegations are not grievous in nature;
3. that as per the report of the IO, accused has not been involved in any offence of any nature whatsoever;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



Sd-  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/27.04.2021  
KKD Courts, Delhi

STATE Vs. Salman @ Bappi  
FIR No. 774/20 PS Mayur Vihar  
U/s 457 IPCss

27.04.2021

Present : Ld. APP for the State

Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the applicant  
accused Salman @ Bappi is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than six months now;
2. that the co-accused has already been granted bail in the present matter;
3. that the accused was neither arrested at the spot nor any case property was recovered from the applicant / accused;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 40,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/27.04.2021



STATE Vs. unknown  
eFIR No. 008914/21  
PS Mayur Vihar

Metropolitan Magistrate  
Karkardooma Court, Delhi

27.04.2021

**An application is taken up through Cisco Webex.**

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application for release of vehicle bearing registration no. DL-SSBT-1660 on superdari has been moved by the applicant Ram Kumar.

Reply is filed by the IO. As per reply, IO has no objection if the above said vehicle be released to the rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638), I am satisfied that this will be an eminently fit case where the above said vehicle can be released to the rightful owner, subject to execution of security bond. Accordingly, let above said vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the same; valuation report and a security bond.

The photographs of the above said vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over. Applicant is directed to deposit the original RC to the IO.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

*sd/-*  
(ANSHUL MEHTA)

MM (East)/KKD/Delhi/27.04.2021

Metropolitan Magistrate  
Karkardooma Court, Delhi